

13.08 hrs.

## PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CENTRAL EXCISE RULE, 1944 AND STATEMENT RE. CONNECTION OF ANSWER ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 321 published in Gazette of India dated the 30th March, 1974, together with an explanatory memorandum.

(ii) G.S.R. 322 published in Gazette of India dated the 30th March, 1974, together with an explanatory memorandum.

[Placed in Library. See No. LT-6709/74.]

(2) (i) Statement (Hindi and English versions) correcting the information given in respect of Unstarred Question No. 2765 dated the 18th August, 1972 by Shri G. C. Dixit regarding arrears of Income tax against top individuals in Madhya Pradesh in statement No. VII showing action taken by Government on assurances, promises and undertakings given by Ministers during the Fifth Session of Fifth Lok Sabha, laid on the Table of the House on 27th July, 1973.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above statement.

[Placed in Library. See No. LT-6710/74.]

GUJARAT PANCHAYATS (AMDT.) ACT, 1974

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Gujarat Panchayats (Amendment) Act, 1974 (President's Act No. 8 of 1974) (Hindi and English versions) published in Gazette of India dated the 31st March, 1974, under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1974. [Placed in Library. See No. LT-6711/74.]

13.08 1/2 hrs.

## ESTIMATES COMMITTEE

## REPORTS AND MINUTES

SHRI R. K. SINHA (Faizabad): I beg to present the following Reports and Minutes of the Estimates Committee:—

(1) (i) Fiftieth Report on the Ministry of Industrial Development — Industrial Licensing.

(ii) Minutes of the sittings of the Committee relating to the above Report.

(2) (i) Fifty-second Report on the Ministry of Education and Social Welfare—Archeological Survey of India.

(ii) Minutes of the sittings of the Committee relating to the above Reports.

13.09 hrs.

## PUBLIC ACCOUNTS COMMITTEE

## HUNDRED AND TWENTY-FIRST REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present

[Shri Jyotirmoy Bosu]

the Hundred and twenty-first Report of the Public Accounts Committee on paragraphs contained in the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government Defence Services) relating to Defence Production.

13.09 hrs.

**STATEMENT RE. DEATH OF SEVERAL PATIENTS IN KANPUR HOSPITAL DUE TO SPURIOUS GLUCOSE INJECTIONS**

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): Mr. Speaker, Sir, the death of twenty-one persons in Kanpur hospitals as a result of administration of glucose saline injection is most shocking. 13 persons died due to the administration of glucose injection while the remaining 8, who were also given glucose injection, suffered from other severe complications. Enquires made from the Government of U.P. indicate that a specific batch of 5 per cent glucose solution manufactured by Messrs B. J. Pharma, Kanpur, is suspected to have caused the death of the patients. On receipt of information about the deaths, the State Government deputed their Joint Director of Medical Services and the State Drugs Controller to Kanpur for making an on-the-spot investigation. Officers of the Central Drug Control Organisation have also rushed to Kanpur. A three-man Committee of doctors enquired into the cause of deaths and is understood to have submitted its report to the U.P. Government.

The U. P. Government has taken immediate action to arrest two partners of the firm. The Drug Controller of U.P., Senior Drug Inspector of the region and Drug Inspector, Kanpur have been suspended. Three more persons of the firm who are absconding are being searched by Police. Superintendent of hospital has been

ordered to proceed on leave. The State Government have also ordered the stocks of incriminating drug to be seized from the premises of the firm. Samples of glucose solution and glucose substance involved are being rushed for test to the Central Drugs Laboratory, Calcutta. The stocks of the incriminating drug have been ordered to be withdrawn from the hospitals and the market. Other States have also been alerted.

The Central and State Government take a very serious view of the matter. Drug adulteration is a criminal activity and the culprits in this case must in our view be brought to book immediately and deterrent punishment administered to them. The question of spurious drugs was discussed in detail at the recent meeting of the Central Council of Health which was attended by representatives from the States and Union Territories. It was decided that concerted and co-ordinated efforts must be made to fight the menace of drug adulteration on a national scale.

SOME HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER: The matter has been raised under Rule 377 and the Minister has made a statement in reply thereto. But, I will make it a special case.

SHRI S. M. BANERJEE (Kanpur): Sir, you must have read in today's newspapers that the Health Minister of U.P., Shri Saligram Jaiswal, wanted to resign on this issue. He himself is in hospital now.

MR. DEPUTY-SPEAKER: I suppose he has not been given glucose.

SHRI S. M. BANERJEE: I would request you, Sir, not to treat this matter very lightly. People have died and they are enjoying at their cost.

MR. DEPUTY-SPEAKER: I am not. Do not take it that way.